

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**  
IB-721/ND/2021  
New IA/1949/2024

**IN THE MATTER OF:**

Utsav Securities Pvt. Ltd.

**.....Applicant**

**Vs.**

VA Realcon Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Mohd Nazim Khan, Chairman of Monitoring  
Agency with Ms. Anju Yadav, Adv. in IA/1949/2024

For the Respondent :

**ORDER**

**New IA/1949/2024:-**

This is the Second Monthly Status Report filed by the Chairman of Monitoring Agency for the period commencing from 01.03.2024 to 31.03.2024 in compliance of our order dated 0.01.2024. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. The Second Monthly Progress Report for the period commencing from 01.03.2024 to 31.03.2024 is taken on record with just exceptions. The present application i.e. New IA/1949/2024 is **disposed off.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**